[The Deputy Chairman.] Dange papers were not laid on the Table. Since then we have gone into the records and find that they were laid on the Table by the Minister of Parliamentary Affairs on the 3rd June.

V. SHRI DAHYABHAI (Gujarat): Madam, they should have been circulated to Members since so many Members asked for them.

THE DEPUTY CHAIRMAN: Well, they were laid on the Table and it is for you to see those papers.

THE PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL, 1963

THE DEPUTY MINISTER IN MINISTRY OF HEALTH (DR. D. S. RAJU): Madam, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Food Prevention of Adulteration Act, 1954, and resolves that the following Members of the Rajya Sabha be nominated to serve the said Joint Committee:-

- 1. Shrimati C. Ammanna Raja.
- 2. Shri Arjun Arora.
- 3. Shri R. K. Bhuwalka.
- 4. Shri J. C. Chatterji.
- 5. Shri K. Damodaran.
- 6. Shrimati Jahanara Jaipal Singh.
- 7. Shri Shantilal Kothari.
- 8. Shri S. S. Mariswamy.
- 9. Shri Deokinandan Narayan.
- 10. Shri Palat Kunhi Koya.
- 11. Shri Niranjan Singh."

The question was proposed.

SHRIMATI TARA RAMCHANDRA SATHE (Maharashtra): Madam, rise to support the Prevention of Food Adulteration (Amendment) Bill 1963. The purpose of this Bill

two-fold: to give powers to the Union Government to appoint the inspectors, and to make the Act more deterrent. Madam, the hon. Minister has confessed that the tendency is creasing to indulge in adulteration, and we too come across this in our daily life. Adulteration no doubt is a social evil. We must feel ashamed of this social evil and we must try our best to fight this evil.

Madam, what are the things which are adulterated? They are: chilli powder, spices, cereals with tiny stones and other weeds, jowar, bajra, rice with white stones, milk, butter, ghee, atta and what not, all sorts of eatables and mitayees, and now medicines, cement and such things and even finished goods like bicycles, motor cars, etc. We find every day of our life that there is adulteration. What is this? Is this our culture? Is this our sanskriti of which we speak so often? Is this our national character, Madam? Why should this happen? There is something wrong somewhere. Let us search our minds and let us see what is our national character.

Coming to some instances Madam, I see here in Delhi that all the people are accustomed to eat chapati. Here in the Delhi market we get only atta. If we want to purchase wheat and get it ground ourselves in the chakkis, then we do not get it unless we give them 10 kilos. On our side we can go to any chakki and even ask for half a seer and get it ground. But why this is not so in Delhi I do not understand. So I appeal through you to the Government that they should look into this matter should order all the grinding machines here or mills that we should get whatever quantity we like. In that way only we will get pure atta. It is said that in the atta the powder of tamarind seeds is mixed, and I see that when we bring the wheat and get it ground ourselves, we can get good chapatis. Otherwise in bazaar we get adulterated ones.

Going through the debates in 1954 when this Bill was discussed I came across many speeches of hon. Members who had referred to the so-called ghee that is hydrogenated oil Dalda or Vanaspati or Rath or whatever be the common names for that. I do not understand why this is not banned by the Government because this is harmful to our health and it is adulterated, not pure ghee. want pure ghee, it is very difficult to get in the bazaar. I heard the process of how they mix it with ghee. This Vanaspati is mixed first milk and it is boiled. Then make it into curd and then the butter is made, and this mixture we cannot detect. We are not able to smell it. If we put it on the fire, then suddenby the Vanaspati which is mixed there melts and the layer comes up and the butter is changed into white watery substance. I do not understand why this is not stopped. Some fifteen years back we learned that the Haffkeine Institute at Bombay made experiments on rats and they had found that in the generation of those rats, most of them turned blind. So, this is not really annasuddhi; what we call annasuddhi is pure ghee. We get the adulterated one. It should be mixed with some colour. I do not understand why the Government does not compel those people to do that. When we started our propaganda, the vested interests were so much agitated that they also started their propaganda, and it is a common thing for them to say that it is a sort of ghee which the poor man will get. It is not pure ghee. It is hydrogenated oil. It is a most dangerous thing.

Coming to other things, we see that whenever there is foreign collaboration and the quality control is in their hands, we get good things. For example, take a small thing like the Coca Cola; they are very careful to see that the standard is maintained. If the quality control is in the hands of Indians, we see that we do not get good quality. For example, let us

take some of the finished goods like the Ambassador cars, Hind bicycles. In the olden days those machines were good but now steel of inferior quality is used. The foreigners are very proud of their products. When the Coir Bill was being discussed here, the hon. Minister referred to and pressed this point again and again of quality control in which we lack. When there was some export of pepper and it was demanded on a large scale, it is said that our traders mixed papita seeds with that. Then there were no orders for them. We have to lose our name and they say that Indians are not honest. So, this is a national problem also and we should be very careful about

Coming to the foreigners' character, again I can quote the instance of the Rolls Royce machine. Throughout the world, wherever they go, keep up quality control and they are proud of that. Whatever be the cost, they maintain their fame. It is learnt that in one of the countries grumbled that the machine was not good. Immediately the manufacturers sent some people by plane. Those people found that the machine was quite all right but the fuel which was used in it was not of the best quality. So, they are always very careful to see that quality control is there and that the quality remains the same. Well, why can't we do that? Why is it so there? Where is our sanskrithi and culture? What is sanskrithi? We know all that. We speak in the name of sanskrithi. Acharya Vinoba Bhave has defined sanskrithi nicely. There are three things, prakrithi, vikrithi and defining krithi. While prakrithi, Acharva Vinoha Bhave has said that natural appetite is there and we consume. It is prakrithi. When we consume too much, it becomes vikrithi. And while defining sanskrithi, he says this. Suppose we are just at the table to take our food and somebody comes. With a smiling face we must offer him whatever we have.

[Shrimati Tara Ramchanra Sathe.] We should not take it without him. This is our sanskrithi and this is our culture. But we are going far away from this ideal We are becoming selfish and thereby we want to gain ourselves at the cost of others. On the contrary, we should serve country at our cost. How behave if there is control and rationing? There is blackmarketing. sellers and the buyers, both, are responsible for that. But the buyers will criticise the sellers and the sellers will criticise the buyers. If there is prohibition—such a good principle which should be followeddistillation. When there is illicit there is the Sadachar Samiti, we try to nip it in the bud. We criticise it.

ते के न जानी महे

(Te ke na Janimahe)

Lastly, I would say that everybody amongst us should be very careful about this. Those who adulterate such things, we must boycott them. The Government is also here and it is taking more powers in its hands. I wish that the machinery works with more zeal, is loyal and sincere. But only the machinery will not be able to do it. They are starting some laboratories also, where they will be able to check these things. But we ourselves must help here. It is not to help the Government alone, but it character. Thereby is the national we help ourselves also. What is the laboratory to test us? We must not indulge in such adulteration. Not only that. We must not spare anybody who does this. Whether we are doing justice to ourselves or not, we can ask ourselves, ask what is called our Athmaram, which can give evidence whether we are honest or Everybody amongst us is responsible for this sort of adulteration. And I hope that all those who are very much responsible for this will help the Government to do away with this social evil.

Madam, with these words, I support this amendment.

श्री विमलकुमार मन्नालालजी चौरडिया (मध्य प्रदेश) : उपाध्यक्षा महोदया, जो बिल प्रस्तृत हुमा है वह खाद्य सामग्री में मिलावट नहीं, उस पर रोक लगाने के लिये है । हमारे यहां इस सम्बन्ध में से कानन है, लेकिन कान्न के होने के बावजद भी हमारे यहां मिलावट बढती जा रही है, इसकी स्रनभति समाज को भी है, विभाग को भी है और उसी दिष्ट से वह चाहते हैं कि कान्नों में कुछ ऐसा संशोधन करें कि हम मिलावट को कम कर सके ग्रीर रोक सकें। उनकी इच्छा तो यही है और इसी भ्राशय से जो बिल सरकार लाई है उसका में स्वागत करता हं, मगर उसके साथ साथ कार्य करने में जो तकलीफें माती हैं उनकी मोर भी शासन का ध्यान भाकषित करना चाहता हैं।

Food Adulteration

ज्याध्यक्षा महोदया, यह देखने में श्राया है कि जितने भी प्रकार की खाद्य सामग्री है लगभग सभी में मिलावट का काम प्रारम्भ है ग्रीर यह लेबोरेटरीज़ के टेस्ट से भी पता लगता है स्रीर वैसे भी पता लगता है। श्रभी थोड़े दिन पहले का समाचार था कि ग्रफगानिस्तान से चार लाख रुपये की हींग भाई, हमारे यहा लेबोरेटरी में उसकी जाच की गई तो पाया गया कि हींग बहुत अच्छी है, मगर दूसरी बार जब जांच की गई तो पाया गया कि चना ग्रीर रेत मिला हुगा है--यह लेंबोरेटरी में भी गडबड हो जाती है, कभी जांच करने वालों की गड़बड़ हो जाती है, कई बातें है। कई ऐसी शिकायते हैं। कुछ दिन पहले यहा हल्दी का किस्सा हुग्रा, ग्राटे का किस्सा हुग्रा, सब तरह की सामग्री में श्रधिक से श्रधिक मिलावट होती है। खाने ने तेल में मिलावट होती है, घी में मिलावट होती है, दुध में मिलावट होती है, हीग में मिलावट होती है, मिर्ची में मिलावट होती है, हल्दी में मिलावट होती है, आदे में मिलावट होती है, जितनी भी खाद्य

सामग्रियां है उन सब में मिलावट होती है श्रीर ये मिलावट करने वाले बिल्कुल जैसे मृत्यु बेचते हैं, मौत बेचते हैं, वैसा ही काम उनके हाथ में चल रहा है श्रीर उनकी रोक हम कर नहीं पा रहे हैं। यह वेवल दिल्ली की समस्या हो, ऐसी बात नहीं है, सारे हिन्द्स्तान में, सारे भारतवर्ष में यह बात है। कुछ ऐसे स्यानों की बात को तो छोड़ दीजिये जहां रेल ग्रीर मोटर के साधन नहीं पहुंचे हैं, जहां गिनती में रहने वाले लोग हैं, जो कि ग्रंपने सामने ही तेला के यहां तेल निकलवा कर लेते हैं या भ्रपने सामने ही न्नी बनाने वाले से भी लेते है, वर्नी कोई भी ऐसा गांव, नहर या क्षेत्र नहीं बचा है जहां कि मिलावट की सामग्री नहीं बिकती हो, जहां मिलावट की सामग्री नहीं मिले ग्रीर लोगों का स्वास्थ्य ठीक रहे । इस द्धिट से हमारे विभाग ने कानुन बनाया कि एडल्ट्रेशन करने वालों को सजा हो, में इंस्पैक्टर्स रखे, फिर इंस्पैक्टर्स लोकल म्रयारिटीज के मन्तर्गत है, इसलिये वह ठीक तरह काम नहीं कर पाते यह सोच कर हमारी सरकार ने कहा कि **इनको प्रा**न्तीय स्तर पर किया जाय **ग्रौ**र कोन्द्रीय सरकार भी कुछ इंस्पैक्टर नियुक्त करे। लेकिन मैं एक बात पूछना चाहता हं कि क्या केवल इतनी मी व्यवस्था करने से हम फुड एडल्ट्रेशन को रोक सकते है ?

उपाध्यक्षा महोदया, मिलावट में एकावट करने के लिये जो चार फैक्टर्स है उनमें सबसे पहला फैक्टर यह है, सब से पहली आवश्यकता यह है, कि हमारे फूड इस्पैक्टर्स ईमानदार हों। अगर हमारा स्वास्थ्य विभाग सर्वे कराये तो उनको पता लगेगा कि कम से कम ७५ फी सैकड़ा फूड इंस्पैक्टर्स ऐसे हैं जो कि भ्रष्ट है और उसके परिणाम स्वरूप वह इस मामले में रोक तो करते नहीं मगर उनके रिश्वत प्राप्त करने के साधन बड गते हैं।

मैं ग्रपने क्षेत्र, ग्रपने जिले की बात कहता हु । मेरे यहां ईमानदार फुड इंस्पैक्टर भी हैं, बेईमान फूड इंस्पैक्टर भी हैं। तो जो ईमानदार फुड इंस्पैक्टर है, उसकी भय बना रहता है, पंच लोग भी वहां सामने नहीं ब्राते हैं, किसी गांव में उसे मार-पीट का भय भी बना रहता है; क्योंकि फुड विभाग ने इंस्पैक्टरों के साथ कोई चपरासी या कांस्टेबिल नहीं दिया है जो कि जाकर उनकी रक्षा कर सने। उसका परिणाम यह हो रहा है कि फुड इंस्पैक्टर—जिनकी तनख्वाह भी कम है म्रीर जिन्हें भय मोचते हैं कि बेकार को झगड़ा क्यों मोल लो भौर यह विकल्प निकालते हैं कि रिश्वत भी खाम्रो, मीज से रहो मीर काम को भी चलने दो । तो परिणामस्वरूप एक क्षेत्र का इंस्पैक्टर ईमानदारी से काम करने की वजह से परेशान रहता है, उसकी रक्षा के लिये कोई साधन नहीं है, पचों को बुलाने ने लिये उसने पास कोई कांस्टेबिल नही है, कोई नौकर नहीं है, कोई चपरासीं नहीं है भीर दूसरी तरफ एक दूसरे क्षेत्र का इंस्पैक्टर ऐसा है जो कि मौज से दौरे पर जाता है स्रीर सब काम बराबर सही मिलता है, एक एक नगह में मौ मौ रुपया महीना उसका बंबा है, मोटर साइकिल में घुमता है, मोटरों में घूमता है, तनख्वाह तो डेढ सी या दो सी रुपये है लेकिन घुमने के लिये मोटरे हैं, मोटर साइकिल हैं, सब साधन हैं। तो ऐसी स्थिति में चाहे जितने सख्त कानून हम बनायें, चाहे कितनी भी सजाबढ़ा दें, कुछ नहीं होगा; बलिक इससे उनके रिश्वत का रेशियो बढ़ता है, पहले मोटर साइकिल २ हार्स पावर की थी तो अब साढ़े तीन हार्स पावर की होगी, पहले छोटी मोटरें थीं ग्रब बडी मोटरे चलने लगेगी। इसको रोकने के लिये जब तक हम अपने विभाग को सक्षम नहीं करते तब तक कुछ काम चल नहीं सकता। इसके एक नहीं, कई उदाहरण दिल्ली में भी बराबर देखे जा सकते हैं। ग्रखबारों की रिपोर्ट है कि

श्चिः विमलकमार मन्नालालजी चौरडिया] भ्रष्ट ग्रधिकारियों के परिणामस्वरूप, भ्रष्ट इंस्पैक्टरों के परिणामस्वरूप हम यह मिलावट को रोकने में ग्रसफल हैं। तो इसमें जो बेसिक फैक्टर है, जो फुड इस्पैक्टर है उसकी बहुत ग्रच्छी तनख्वाह दी जाय ग्रीर उसके। काम में जरा सी भी ढिलाई होने पर, उसके प्रति जरा सी भी शंका मालूम पड़ने पर उसके खिलाफ सख्त कार्यवाही की जाय; क्योंकि ये तो हमारे स्वास्थ्य की रक्षा के एक बहुत बड़े ग्रंग हैं। ऐसी स्थिति में जब तक विभाग केवल दूसरे लोगों को मजा देने की बात को सोच कर ही चलेगा तब तक तो काम तो चलने वाला नहीं है। यह जो रक्षा का भार जिनके जिम्मे छोडा गया है, जो रक्षक के रूप में वहां रहते हैं, ग्रगर वे ग़लती करते हैं भौर उस ग़लती को पकड़ा जाता है, अनके द्वारा भेजे गए मामले में गड़बड़ पायी जाती हैं तो असके खिलाफ सब्त कार्यवाही की जानी चाहिये। यह पहले निर्णय लेना होगा । उपाध्यक्षा महोदया, मैं मध्य प्रदेश की बात जानता हूं कि वहां की लेबोरेटरी में कई प्रकार की खाद्य शामग्री का ग्रनालिसिस करने के लिये कोई सामग्री नहीं, श्रीजार नहीं । कभी यह भी वे कहते हैं इसमें तो कीडे पैदा हो गए, बदबं आती है, इसलिये हम जांच करना चाहते ही नहीं। दही की जांच करने के लिये उनके पास एप्लायन्स नहीं। मावा भेजा गया तो उसकी रिपोर्ट आई नहीं और आते आते कहीं कही तो सैम्पल्स भी गायब हो जाते है। मैं दो तीन उदाहरण जानता ह कि फुड इन्सपैक्टर ने सैम्पल भेज दिये. सैम्पल भेजने के बाद लेबोरेटरी में भेजा, वहां से रिपोर्ट ग्राती है ग्रीर चुकि मालुम हो गया कि यह इन्दौर की लेबोरेटरी में भेजा जाने वाला है तो हमारे यहां का दूध बेचने वाला पहले तो इन्स्पैक्टर के पास गया कि इसके डेढ़ साँ रुपये ले लीजिये; क्योंकि सजा होती है ३०० रु० । उसने कहा मझे तो लेना नहीं है। फिर वह इन्दौर गया और वहां जाकर न जाने क्या किया कि

किसी तरह खुश कर लिया ग्रौर वहां से रिपोर्ट आ गई कि इसके दूध में मिलावट नहीं, कुछ नहीं, मगर वे इन्सपैक्टर भी ज़रा होशियार था। उसके पास एक ग्रीर सैम्पन भी था जो उसने दूसरी लेबोरेटरी में भेज रखा था, कलकत्ताा की एक लेबोरेटरी में । कलक्ता की लेबोरेटरी से समाचार ग्राया कि उस सैम्पल में मिलावट है। तो वह सजा भी हो गई स्रोर उसकी रिश्वत के पैसे भी चले गए । तो इस तरह से यह हमारे यहा पर लेबोरेटरी में जो गड़बड़ होती है, यह हींग का उदाहरण मैंने यहां दिया था। पहले टेस्ट में तो हींग श्रच्छी पाई गई श्रीर दूसरे टेस्ट में वह गड़बड़ पाई गई। ग्रब लेबोरेटरी वाले चट से कह देगे : हमको जो सेम्पल दिया गया वह अरुछा था ग्रीर बाकी जो दूसरा माल था वह खराब था । इस तरह से उसमें जो गलतियां होती है, तो अगर किसी लेबोरेटरी में कोई चीज गलत पायी जाय तो दूसरी लेदोरेटरी में दूसरी तरह की रिपोर्ट पायी जाय तो उसमें ठीक से इन्वेस्टीगेशन करके जिसने गलती की है उसको सजा दी जानी चाहिये। यह दो फैक्टर्स तो हमको ठीक करने पडेगे। तब हम श्रपेक्षा कर सकते हैं कि कोर्ट में जाने के बाद, कोर्ट र्ट क रास्ते से काम करे। हम जो सजा दे रहे है उसका उपयोग करना तभी संभव है, जब ये दो फैक्टर्स के खयाल से हम अपने विधान में व्यवस्था करें। हमारी मंत्राणी जी ने पहला जो कानून रखा था उसमें कुछ इस तरह की व्यवस्था जरूर की थी कि इस तरह की गड़बड़ करने वालों के खिलाफ कार्यवाही की जाय। मगर इसमें कुछ ऐसा लगता नहीं । तो इस द्ष्टि से भी कुछ किया जाना अच्छा है। ग्रब लेबोरेटरीज का जहां तक सवाल है, इन्सपैक्टर्स का जहां तक सवाल है, मैं सुक्षाव देना चाहंगा कि इन्सपैक्टर्स की तनख्वाह ठीक की जाय ग्रौर ग्रगर यह सभव हो . . .

شری این - ایم - انور: (مدراس) - ایپ دوست سے میں یہ پوچھنا چاھتا هوں کہ همیشہ ان کا یہ رونا ہے که همارے دیھی میں ایمان داری کی کمی ہے - کیا تنخوالا کے بچھا دینے سے ایمان داوی بچھہ جاتی ہے - ؟

†[श्री एन० एम० ग्रनवर (मद्रास) : ग्रपने दोस्त से मैं यह पूछना चाहता हूं कि हमेशा उनका यह रोना है कि हमारे देश में ईमानदारी की कमी है । क्या तनख्वाह के बढ़ा देने से ईमानदारी बढ़ जाती है?]

श्री विमलकुमार मन्नालालजी चौरड़िया: अगर अनवर साहब जरा गंभीरता से सोचेंगे तो इस नतीजे पर पहुंचेंगे कि यदि कोई ईमानदार खना है तो इसके लिये अत्यंत आवश्यक है कि उसकी पेट भरने लायक दिया जाय । अगर किसी ईमानदार आदमी को भी बेईमान बनाना है तो उसके पेट पर पट्टा बांध दीजिए और खाने को कम दीजिए, वह मजबूर होकर बेईमान बन जायगा ।

شری این - ایم - انور: میرا تجربه هی دادوستان میں ۵۰۰ کرور میں سے ۴۰۰ کرور فریب غربا ایسے هیں جو بوے ایمان دار هیں اور امیر سے امیر ایسے هیں جو بے ایمان هیں - تلضوالا اور ایمان هیں - تلضوالا اور ایمانداری میں کیا رشته هے ج

†[श्री एन० एम० श्रनवर मेरा तजुर्बा है। गुर्वा हिन्दुस्तान में ४५ करोड़ में से ४० करोड़ गरीब ऐसे हैं जो बड़े ईमानदार हैं श्रीर ग्रमीर ऐसे हैं जो बेईमान हैं। तनख्वाह श्रीर ईमानदारी में क्या रिस्ता है ?]

श्री विमलकुमार मन्नालालजी चौरड़िया: मैं तो यहां ज्यादा तनख्वाह की वात इस सीमा तक कर रहा हूं कि कम से कम उनको खाने को मिले। श्राज की स्थिति में हमारे फूड इंस्पैक्टर को उतना नहीं मिलता है कि वह अपने कुटुम्ब का पालन पोषण कर सकें। तो इस दृष्टि से पहले तो उसे वेतन ठीक दिया जाना चाहिये और दूसरे उस फूड इंसपेक्टर के साथ में एक कांस्टेबिल हो जिससे वह पंचों को बुलाने के लिये या कोई ऐसा काम करने के लिये, जैसे कि उसे अपने क्षेत्र में घूमना पड़ता है, तो उसकी रक्षा का साधन होना चाहिये।

जहां तक लेबोरेटरीज का सवाल है तो इसने लिये स्वतंत्रता दी जानी चाहिये कि वह भारतवर्ष के किसी भी लेबोरेटरी में सैम्पल को टेस्ट करवाने के लिये भेजे ग्रौर ग्रभी केवल तीन सैम्पल लेने की व्यवस्था है, उसको चार किया जाना चाहिये जिससे कि कभी लेबोरेटरी लिखे कि हमारे यहां भेजा गया सैम्पल टूट फूट गया तो कम से कम जो स्पेयर में सैम्पल हो उसका उपयोग लिया जा सके। तीसरे यह कि हमारे यहां जो ये कई नेसेज ऐसे ग्राते है कि जैसे वम्बई की एक कम्पनी ने पैक माल करके जैसे तेल का पीपा पैक करके मध्य प्रदेश के एक व्यापारी को भेज दिया । ग्रब हमारा इन्सपेक्टर जाता है और उस मध्य प्रदेश के व्यापारी के यहां से सील्ड डिब्बे में से सैम्पल निकाल करके टेस्ट करने को भेजता है। ग्रब वह सैम्पल लेबी-रेटरी में जाच हुमा कि इसमें मिनावट है कि नही । हमारे यहां का इन्सपेक्टर उसके खिलाफ कार्यवाही कर नहीं सकता ग्रीर उसके लिये हमारे यहां पर भानपुरा में एक नेस हुम्रा जिसमें उस इन्सपेक्टर ने जयहिन्द ग्राइल मिल्स बम्बई या कोई ग्रीर ग्राइल मिल है, उसको टेस्ट किया ग्रौर रिपोर्ट मगवाई, सब कुछ हुग्रा। मनर वह क्या करे? कानुन में व्यवस्था नहीं है। ग्रभी तक वह कुछ कर नहीं सका, न उत्तकों केस के इन्वेस्टी-गेशन के लिये, जाने का अधिकार है । तो ऐसी जो बड़ी बड़ी कम्पनियों की गड़बड़ें होती है उसमें कायंवाही हो इसकी व्यवस्था हुमें म्रपने कानून में करनी चाहिये । **इन**

^{†[]} Hindi transliteration.

[श्रा विमलकुमार मन्तालालजी चौरांडया] शब्दों के साथ मैं प्रार्थना करूगा कि मेरे सुझावों को ध्यान में रख कर सेलेक्टर कमेटी संशोधन करेगी तो हम मिलावट रोकने में सफल होंगे, वरना जैसा चल रहा है चलेगा ही ।

DR. SHRIMATI PHULRENU GUHA (West Bengal): Madam, first of all, allow me to congratulate the Minister of Health for bringing forward amendment. It I may be permitted to say so, may I say that I would like to request the Minister to bring forward another amendment if it is found that this amendment is not strong enough to check adulteration stronger measures will be needed. attention would like to draw your particularly to clause 4 on page about the appointment of Inspectors. In this connection, Madam, I would like to submit that the appointment of the Food Inspectors, not only the Food Inspectors but the whole chain, should be reviewed. Not only his technical and administrative capacity should be considered but his sincerity as also his integrity should be considered when he or she appointed. It may be said that will be difficult to appoint like that. But if we want that our country should progress and if we want that our children do not suffer from adulterated food, our nation do not suffer from adultered food, we must evolve that procedure, and for that I humbly suggest that the persons should doubt have technical and administrative capacity, but they should be appointed only after they prove their integrity and sincerity as Food Inspectors and the higher ups who deal with these Food Inspectors.

In this connection I may point out that the Judicial section in India are really above suspicion in our country. How could it be created? It is because it is the tradition and India is keeping it up. If really the people and the Government want that tradition to be built up in our food sector also, I am sure the Government with

the help of the people will start this practice, and it can be done.

I would like to touch upon another point also. It is not that there is adulteration in food or some things but we find that food and different articles of food and medicines are not actually adulterated but their standard is not up to the mark. this connection I should like to bring to your notice a fact for which Ť hope you will excuse me. Ι about two or three years back I was ill. A prescription was there from a doctor. Naturally I got the medicine from a shop. That prescription was to be repeated two days after. When it was repeated I saw that the colour was a little bit different. So I was a bit hesitant to take that medicine. I sent that medicine for examination and it was found that one of medicines which was very expensive in that prescription was not in the proper quantity. Therefore, sometimes though adulteration not take place, the standard may be very low. I think we should care of that also.

3 P.M.

Then I would like to refer to the provision regarding punishment for adulteration. Madam, I quite realise that the provision for imprisonment and fine must be there but in this connection please allow me to say that it is not difficult for big business people, big manufacturers, to give a part of their profits by way of fines. they make huge profits, lakhs crores of rupees, by adulteration, they can easily part with some of money by way of fine. So my humble submission is that when there is adulteration, when sub-standard are produced, nobody should away without imprisonment. may be fine also but imprisonment must be there and also a maximum imprisonment should be given to adulterators.

In this connection I would like to submit that the Select Committee should consider whether six months by 1151

way of imprisonment is good enough. According to me that is not enough because when these people do not care, for the country, do not care for the children of our nation, they must be given sufficient punishment. So we have to see whether the term of imprisonment can be increased. Proper atmosphere should be created so that food nobody can dare to adulterate articles and other things. The Select Committee should examine whether more rigorous punishment can be provided for in this Bill. But under no circumstances should they be able to get away with fines only. Imprisonment must be there in this amending Bill.

With these words, Madam, I heartily congratulate the hon. Health Minister for bringing forward this measure before this House.

SHRI SANKAR PRATAP SINGH DEV (Orissa): Madam Deputy Chairman. I welcome this motion as this is going to be sent to the Joint mittee for comprehensive study. hope the Select Committee would go into the various aspects of the Bill and recommend a solution for the problem. It is not only the law, the corrupt officials, but also poor laboratory facilities are the major factors for increased adulteration, and also, Madam, it is the modern tendencies to discover substitutes at cheaper rates due to inadequate production of food and overpopulation on the one hand and on the other the financial factors. So actually the Select Committee has to come out with comprehensive concrete and measures on a war footing. In fact, it is a war against the internal enemies. They are not only internal enemies, but they are murderers. Murders are generally committed on three motives. An eminent jurist has said that there are three motives for murders, three Zs. zan, zar and zamin, women, money and land. So these manufacturers are doing all this mischief out of their lust for money. The motive behind adulteration is to get more and more money. It is a social offence. The Report of 1958 indicates an increase from 15.9 to 66.7 per cent. vary-

ing in different States while the all-India figure stands at 29.1 per cent. which is staggering. These figures are based on detected cases. I do not know Madam, how many cases have been detected. The approach to this problem must be a national one. It is the wholesaler, the manufacturer and the dealer who should be subjected to stricter scrutiny and punishment, found guilty. But during the last 17 years of independence how many of them have been punished. The Government is not in a position to prosecute any of them because they are the purse of the ruling party. Therefore, it is not the laws that we pass here nor their deterrent character but the implementation of laws would put a stop to adulteration. An inspector, however dutiful and active, will not dare to proceed against the big businessmen, because they contacts with the people in authority. I will just give an instance. The first Chief Minister of West Bengal very enthusiastic to check adulteration and he detected two lorry-loads of tamarind powder in one of the streets in Bara Bazaar. It was going to be mixed with flour. I think it took one month when he had to leave his gaddi. So it will be seen from this how an inspector will stand the test.

Now I am coming to vanaspati which has become the main medium of cooking in the country. It is a substitute of ghee. It is very dangerous for health. Dr. Patwardhan who experimented it on some rats found that in the second generation the rats got blind and there was infantile mortality. If it is to be given as a dose for family planning, it is right but to use it as ghee is very harmful to health. The outbreak of paralysis in West Bengal and Assam was due to adulteration of foodstuffs. Gastroenteritis Bombay in Surat was the result of food adulteration. Mr. Sanjiva Reddy, the former Chief Minister of Andhra, once said that more than half the medicines are adulterated. What steps have taken against the culprits? No stepshave so far been taken, which is spec[Shri Sankar Pratap Singh Dev.] tacular. So these things ought to be checked and punishment given to those who adulterate as if they are murderers. I hope the Select Committee will make suitable provisions in the Bill. Thank you.

SHRI P. K. KUMARAN (Andhra Pradesh): Madam Deputy Chairman, I consider the Bill a very necessary one. We cannot credit the Government with implementing even present Act with any sincerity or any sence of vigilance. However, we have the present Bill, and let us hope that it is for the better. Wherever the provisions of the present Act are applied, it has only resulted in complaints. You know, Madam, in towns, especially in small towns there are retailers, not big retailers, but people who own small stores in the lanes. They purchase their provisions and other things which they sell day by day, purchasing them once in two days from the big stores. -a number of cases have come, wherever the provisions of the present Act have been applied, only such peo--ple have been caught, and when they are prosecuted and fined three hundred rupees or five hundred with the fines many of them have -closed down their shops once and for ever. I think clause 8 of this Bill is intended to cover such cases; I do provisions not know whether these will protect them. Anyway the cases of these small retailers have got to be borne in mind, and since the Bill is going to the Select Committee, I hope the Select Committee will give special consideration to this aspect. Again, on page 2, in clause 5, the proposed change in sub-section 10 (7) reads:

"in sub-section (7), for the words
'as far as possible, call not less than
two persons to be present at the
time when such action is taken and
take their signatures' the words
'call one or more persons to be present at the time when such action

(Amendment) Bill, 1963 is taken and take his or their signatures' shall be substituted."

Food Adulteration

The words are to be replaced now by the words "call one or more persons to be present at the time when such action is taken and take his or their signatures". At present two witnesses are required, and here one witness will do, and I think this is not fair to the party concerned. This aspect also has got to be considered.

Then as far as food articles concerned, many speakers have emphasised blackmarketing. Now adulteration has become almost a part of national character, especially after the Second World War. So to wipe these two characteristics of our society a lot of stringent measures has got to be adopted. In the case of dal I was told that where the beans are converted into dal, in order to get it classified as superior variety, some sort of mild colouring place. This leads to the dal sold as superior variety and of course they are making extra profit out of it. Now how to locate this? The plea of the merchants is that it is at the source that these stringent measures, that rigorous checking has to be done, not at the source of sale.

Another point which I would like to bring to the notice of the hon. Minister is the question of boiled rice. Boiled rice, I am afraid, will not technically come under the definition of 'adulteration'. There is the practice in our country, at least in the whole of Kerala and in parts of Tamilnad the people eat boiled rice. Now the paddy is boiled first and then kept in the sun, and before water has completely dried up, they start bagging it, so much so that parts of the water which are in the boiled grain add to the weight of the bags. When once this grain is bagged in that condition, it spoils the grain, with the result that when the grain is sold out, I mean the rice is sold out, and when you cook the food, you get a smell. That is the main complaint made by the consumer when

boiled rice is eaten. To prevent this some check should be devised. I do not know; that, of course, is not adulteration, but it definitely deteriorates the quality of the food and brings down the health of the consumers; it is a problem of health. Hence it should be brought within the purview of this Bill-I do know how it is to be done. It is also said that the factories are deliberately adding small grains of mud or small grains of fine sand; that is also to be found in rice, and it is going on in certain places. To prevent these two things provision has got to be included this Bill, and since the Bill is going to the Select Committee, I hope the Members of the Select Committee will pay special attention to this problem.

With these words I support the motion.

Dr. D. S. RAJU: Madam Deputy Chairman, I would like to thank all the hon. Members who have so kindly spoken on this Bill and given such valuable suggestions and given their approval that the Bill be passed on to the Joint Select Committee.

Madam Deputy Chairman, it is very unfortunate that adulteration is still going on in this country, adulteration of food, adulteration of drugs, and so on; this evil is still existing, and perhaps slightly increasing too; there is no doubt about it, it is simply seen and I am glad that almost all the hon. Members have stressed that the punishment should be made more deterrent. Factually, I think, perhaps no country in the world is free this evil. It depends upon so many factors, upon our educational, tural and moral standards, and also perhaps upon the political form Government. These are all the factors which play a part in the existence of this evil. Now those people who adulterate food are generally, morally very weak and are cowards. So adequate punishment will certainly act as deterrent to them. However, this is not the only way by which we can eradicate this evil. Social education, improvement of moral standards and economic well-being etc., all these things are necessary measures. the time being, I think, since the Bill is going before the Select Committee, all the various suggestions which have been made by the hon. Members will be considered by the Joint Committee, and perhaps they invite representations from trade and industry, from the various organisations which are connected with business, and their suggestions also be taken into consideration. According to jurisprudence no innocent man should be punished rather than let nine or ten guilty people escape. That is the basis of our jurisprudence and that is why I said political form of Government also determines extent of the evil. And on account of the basis of this jurisprudence have got to be extremely we cannot afford to punish any innocent person. On the other hand we should not forget that the trade and the industry also must be protected. Otherwise it is very difficult for the society to exist and prosper.

Some of the hon. Members have mentioned about the selection and training of inspectors. We are trying to improve their standards; their conditions of service also will be improved, and it is proposed to give Central Government powers to apinspectors—whereas according to section 9, only the State Governments and the local authorities have the power to appoint the inspectors, now the Central Government also will be enabled to appoint inspectors as and when required.

Hitherto according to section 20(1), prosecutions can be launched only by the State Government. Now that power is proposed to be given to the Central Government also. Now the punishment also has been enhanced; for the first offence, second offence,

[Dr. D. S. Raju.] and third offence, more stringent punishments have been suggested. However all these factors will be taken into consideration by the Select Committee and a final form of the Bill will be presented to the hon. Members of this House.

I do not think it is necessary for me to make any long speech but I would again like to thank all the hon. Members for accepting this Bill to be considered by the Select Committee. Thank you very much.

THE DEPUTY CHAIRMAN: The question is:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Prevention of Food Adulteration Act, 1954, and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

- 1. Shrimati C. Ammanna Raja.
- 2. Shri Arjun Arora.
- 3. Shri R. K. Bhuwalka.
- 4. Shri J. C. Chatterji.
- 5. Shri K. Damodaran.
- 6. Shrimati Jahanara Jaipal Singh.
- 7. Shri Shantilal Kothari.
- 8. Shri S. S. Mariswamy.
- 9. Shri Deokinadan Narayan.
- 10. Shri Palat Kunhi Koya.
- 11. Shri Niranjan 'Singh."

The motion was adopted.

THE GOLD (CONTROL) BILL, 1963

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Madam Deputy Chairman, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on

the Bill to provide, in the economic and financial interests of the community, for the control of the production, supply, distribution, use and possession of, and business in, gold and ornaments and other articles of gold and for matters connected therewith and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee:

- 1. Shri Mahabir Dass,
- 2. Shri Suresh J. Desai,
- 3. Shri B. K. Gaikwad,
- 4. Shri I. K. Gujral,
- 5 Shrimati Nandini Satpathy
- 6. Shri C. D. Pande,
- 7. Shri Dahyabhai V. Patel,
- 8. Shri P. Ramamurti,
- 9 Shri Shiva Nand Ramaul,
- 10. Shri V. C. Kesava Rao,
- 11. Shri Sherkhan,
- 12 Shri M. P. Shukla,
- 13. Shri Rajendra Pratap Sinha,
- 14. Shrimati Tara Ramachandra, Sathe,
- 15. Shri A. M. Tariq."

The Gold (Control) Bill has been introduced in pursuance Finance Minister's statement made in Parliament on the 21st September, 1963, to replace the order issued under the Defence of India Rules by a statute. India is not a major producer of gold. At the same time there continues to be a large demand for gold in the country. This is mainly for two reasons: firstly, for investment secondly, for ornaments. these demands imports would necessary. The country is under great pressure and difficulty for the 1mport of essential machinery and raw materials for the agricultural, industrial and general development of the country. Since the beginning of the Second World War import of gold has had to be virtually suspended. present, as the hon. Members aware, we have an adverse balance of trade in view of the large necessary on other counts. Import of gold, therefore, is not possible. At the